

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Monday, the 13th day of November 2023 / 22nd Karthika, 1945
WP(C) NO. 30251 OF 2023(F)

PETITIONERS:

1. K.MOHANAN, [REDACTED]
2. BHAVATH MOHAN, [REDACTED]
3. K. VIJAYAKUMARAN, [REDACTED]
4. SIVADASAN M., [REDACTED]
5. SUNJITH S., [REDACTED]
6. N. KRISHNAN, [REDACTED]
7. GANGADHARAN V., [REDACTED]
8. AMBUJAKSHAN G., [REDACTED]
9. RIGIN DAS R., [REDACTED]
10. RANI K., [REDACTED]
11. P.V. AMBIKA, [REDACTED]
12. PARVATHY U., [REDACTED]

RESPONDENTS:

1. STATE OF KERALA REPRESENTED BY CHIEF SECRETARY TO GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
2. SECRETARY TO GOVERNMENT DEPARTMENT OF CIVIL SUPPLIES AND CONSUMER AFFAIRS, VIKAS BHAVAN, PUBLIC OFFICE, THIRUVANANTHAPURAM, PIN - 695033
3. SECRETARY TO GOVERNMENT DEPARTMENT OF AGRICULTURE, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
4. THE SECRETARY FINANCE DEPARTMENT, GOVERNMENT SECRETARIATE, STATUE, THIRUVANANTHAPURAM, PIN - 695001
5. THE DIRECTOR DEPARTMENT OF CIVIL SUPPLIES & CONSUMER AFFAIRS VIKAS BHAVAN, PUBLIC OFFICE, THIRUVANANTHAPURAM, PIN - 695033
6. KERALA CIVIL SUPPLIES CORPORATION LIMITED REPRESENTED BY ITS CHAIRMAN AND MANAGING DIRECTOR, MAVELI BHAVAN, MAVELI ROAD, GANDHI NAGAR, ERNAKULAM, PIN - 682020
7. EXPERT COMMITTEE, TO STUDY THE PADDY PROCUREMENT PROCESS REPRESENTED BY ITS CHAIRMAN, DEPARTMENT OF AGRICULTURE, SECRETARIATE,

- THIRUVANANTHAPURAM, PIN - 695001
8. REGIONAL MANAGER, REGIONAL OFFICE, KERALA CIVIL SUPPLIES CORPORATION LIMITED, PALAKKAD, PIN - 678001
 9. PADDY PROCUREMENT OFFICER KERALA CIVIL SUPPLIES CORPORATION LIMITED, PALAKKAD, PIN - 678001
 10. PADDY MARKETING OFFICER KERALA CIVIL SUPPLIES CORPORATION LIMITED, PALAKKAD, PIN - 678001

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct respondents 1,2,3,6 and 7 to consider and pass orders on issues raised on Paragraph 7 of the Writ Petition provisionally and subject to the result of the Writ Petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 30.10.2023 and upon hearing the arguments of M/S.A.ARUNA & JISHA SHAJI, Advocates for the petitioners, SRI.S.RANJITH, GOVERNMENT PLEADER for R1 to R5 & R7 , SMT.MOLLY JACOB for R6 and of STANDING COUNSEL for R8 to R10 the court passed the following:



DEVAN RAMACHANDRAN, J.**WP(C) No. 30251 of 2023**

Dated this the 13th day of November, 2023

ORDER

The petitioner's specific contention is that the "State Incentive Bonus", offered by the Government of Kerala is inadequate, going by the production cost in our State.

2. The Government appears to have considered this favourably by issuing Ext.P9 Government Order on 19.01.2023, constituting an Expert Committee and asking them to complete the study in sixty days.

3. However, this is where the problem has its genesis because, the Committee is yet to make their report in spite of nearly ten months having elapsed after Ext.P9 order.

4. Sri.S.Ranjith - learned Special Government Pleader, submitted that he will obtain specific instructions as to when the Expert Committee will submit their report.

5. In the present milieu, the support to farmers by the State is extremely important. They produce the grains and if they are not properly incentivised, they will begin to wonder why they should continue to do so. The self-sufficiency of our State in production of food will depend upon the support given to our farmers; and obviously, any delay in

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adverting to their genuine complaints would be deleterious to the interest of the State as a whole.

6. Therefore, I have no doubt that Government must now pull up their socks – in a manner of speaking; and deal proactively with the concerns of the petitioners and other farmers – the first of which is to have the Expert Committee make a proper report.

I also record the submissions of Sri.S.Ranjith, that the paddy procurement has commenced again and that it will be completed without any avoidable delay; and he sought a week's time to inform this Court the time frames.

List for further consideration on 20.11.2023.

Hand over.

**Sd/- DEVAN RAMACHANDRAN,
JUDGE**

lsn

APPENDIX OF WP(C) 30251/2023

Exhibit P9

**TRUE COPY OF THE G.O.(MS)NO.6/2023/AGRI DATED
19.01.2023**

